

# PATNA HIGH COURT

## NOTICE

In compliance of Hon'ble Court's order dated 06.07.2023 passed in CWJC No.-1414 of 2023 titled Parmar Enterprises Versus the State of Bihar, it is directed that –

1. All counter affidavits etc. shall strictly be in conformity with the requirements as provided in Order -XIX Rule-3 of the code of Civil Procedure, 1908 and Part-II Rule 11 and 12 of Chapter III (Procedure and Practice) of the Rules of Patna High Court, 1916.
2. The office shall unfailingly examine the Counter Affidavit, Supplementary Affidavits, additional papers such as rejoinder etc. before placing it before the Hon'ble Bench.

By order of the Court

AD (Rules)

04<sup>th</sup> August 2023.

  
Registrar General